

change saving of about Rs. 27 lakhs is expected during the first quarter of 1966.

Drilling in Port Canning area

204. Shri P. C. Borooah:
 Shri M. L. Dwivedi:
 Shri Bhagwat Jha Azad:
 Shri S. C. Samanta:
 Shri Subodh Hansda:
 Shri Narayan Reddy:
 Shri Himatsingka:
 Shri Rameshwar Tantia:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that drilling in the Port Canning area to the South of Calcutta has been further delayed; and

(b) if so, the reasons therefor?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) Yes.

(b) The delay is mainly due to the difficulties experienced in transporting the Derrick and under-structures of the drilling rig from Sibsagar to the site.

Gauhati Refinery

205. Shri P. C. Borooah:
 Shri Madhu Limaye:
 Shri Vishwa Nath Pandey:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the plan for the expansion of the Gauhati Refinery during the Fourth Plan has since been finalised; and

(b) if so, the particulars thereof?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) No.

(b) Does not arise.

Rehabilitation of Repatriates from Burma

206. Shri M. L. Dwivedi:
 Shri P. C. Borooah:
 Shri Bhagwat Jha Azad:
 Shri S. C. Samanta:
 Shri Subodh Hansda:
 Dr. L. M. Singhvi:
 Shri Yallamanda Reddy:
 Shri Hukam Chand
 Kachhavalaya:

Will the Minister of Labour, Employment and Rehabilitation be pleased to refer to the reply given to Starred Question No. 273 on the 17th November, 1965 and state:

(a) whether it is a fact that the Ministry of Works, Housing and Urban Development have declined to allot some shops for the rehabilitation of repatriates from Burma;

(b) if so, the alternative steps being taken or proposed to be taken to rehabilitate these repatriates; and

(c) the number of shops which are proposed to be allotted to them in Delhi/New Delhi?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) to (c). The Ministry of Works Housing & Urban Development have intimated that no shops could at present be made available for allotment to Burmese repatriates.

A statement indicating the measures taken for the rehabilitation of these repatriates is given below.

Statement

1. A scheme for granting loan for business purpose upto Rs. 2,000 per family has been sanctioned.

2. Employment assistance is being provided to the repatriates from Burma. For this purpose, the repatriates from Burma have been accorded priority in the matter of appointment to posts and services under the Central Government through the Employment Exchange.

3. Age limit for recruitment through Employment Exchange has been relaxed upto 45 years, with a further relaxation upto 5 years in the case of persons belonging to Scheduled Castes and scheduled Tribes.

4. The Administrative Ministries concerned with Public Undertakings of the Central Government have been requested to reserve 25 to 33 1/3 per cent of vacancies in the Undertakings under their respective control for repatriates from Burma and Ceylon.

5. The State Governments have been asked to resettle the repatriates under the Land Colonisation Scheme for which assistance from the Government of India is available.

6. The State Government have also been asked to extend:

(a) facilities for employment to the posts and services under the State Government;

(b) employment in existing projects;

(c) educational concessions; and

(d) preference in allotment of land, plots for building, etc.

7. Instructions have been issued to the effect that Indian repatriates from Burma admitted in the Industrial Training Institutes may be paid a stipend of Rs. 45/- p.m., in deserving cases, if the trainees are staying away from their parents.

8. Certain Schemes for the rehabilitation of the repatriates in industries such as Spinning Mills, Dairy Farms and Poultry Farms and in agriculture are under examination.

9. Age relaxation and remission of examination fees is also allowed in respect of the examinations conducted by the U.P.S.C.

10. The State Governments have been asked to extend the benefits of the old Age Pension Scheme to the repatriates if the same is in existence in a particular State.

Rations to the workers of the Sabarigiri H. E. Project, Kerala

**207. Shri Vasudevan Nair:
Shri Warrior:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that rations were denied to the workers in the Sabarigiri H. E. Project, Kerala State during the strike period in December 1965; and

(b) if so, whether the cut has been restored?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) No Sir.

(b) Does not arise.

National Diploma in Commerce in Kerala

**208. Shri Vasudevan Nair:
Shri Warrior:**

Will the Minister of Education be pleased to state:

(a) whether there is a proposal to conduct the examinations for National Diploma in Commerce by the State Government in Kerala State instead of by the All-India Council for Technical Education;

(b) if so, whether the Diploma given by the State Government will be at par with the National Diploma; and

(c) whether Government have received any representation against the above proposal?

The Minister of Education (Shri M. C. Chagla): (a) The All India Council for Technical Education, as far back as 1957 decided to 'cease' to 'affiliate' institutions and hold examinations as and when the State Boards of Technical Education were found to be in a position to take over these responsibilities. In pursuance of this decision the State Board of Education, Kerala was requested in February, 1963 to take over the function of affiliating